

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2781
ANSWERED ON:12.12.2005
PAYMENT OF INCIDENTAL CHARGES ON PROCUREMENT
Gangwar Shri Santosh Kumar

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to sanction payment of incidental charges alongwith the procurement price for the wheat procured during the Rabi Marketing Year 2004-05;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a): The acquisition cost of wheat paid to the State Government/Agencies for the quantity of wheat procured and delivered to the Food Corporation of India (FCI) during each season including Rabi Marketing Season (RMS) 2004-05, includes procurement incidental charges along with Minimum Support Price (MSP).

(b): The details of incidental charges being allowed are as under:-

- (i) Statutory Charges including Market Fee, Nirashrit Shulk, Dami Arhtia Commission, Rural Development Cess, Infrastructure Development Fee and Purchase Tax.
- (ii) Mandi Labour Charges.
- (iii) Transport Charges.
- (iv) Storage and Interest Charges.
- (v) Administrative Charges.
- (vi) Cost of the Gunnies.

(c): Does not arise.